

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

C & C Construction Ltd.

.... Petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

For the Respondent

Mr. Pulkit Deora, Adv. for RP

Mr. Swapnil Gupta and Mr. Hanmant Pawar,
Advs. for Promoters

ORDER

On the application filed by the RP seeking extension of CIRP period for another 45 days w.e.f. 04.12.2020 based on the resolution passed by the CoC on 27.11.2020, extension of CIRP period is allowed for another 45 days.

Accordingly, IA-5326/2020 is hereby **allowed**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)